

million No». per annum. No formal proposal for starting the factory in the joint sector has been received from the Corporation.

(c) Dees not arise.

**INTERLINKING OF INDIA AND CEYLON
THROUGH MICRO WAVE SYSTEM**

*101. SHRI PRANAB KUMAR
MUKHERJEE :
SHRI K. B. CHETTRI :
DR. R. K. CHAKRABARTI :
SARDAR AMJAD ALI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government of India have made any proposal to the Government of Ceylon to link the two countries with a micro wave system; and

(b) if so, what has been the reaction of the Ceylonese Government thereto ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) Yes, Sir.

(b) The proposal is presently under the consideration of the Government of Ceylon.

*102. [Transferred to the 16th May, 1972].

JOINT SECTOR PROJECTS

*103. SHR LOKANATH MISRA :
SHRI CHANDRAMOULI
JAGARLAMUDI :
SHRI K. C. PANDA r
SHRI SUNDAR MANI PATEL :

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the names of the industrial concerns floated after 1st April, 1970, where the cost of project is Rs. 10 crores or more;

(b) the number out of them which are in the joint sector ; and

(c) the criteria adopted by Government for deciding which of these projects should be in the joint sector?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUI. HAYUE CHOUDHURY) : (a) to (c) A statement is laid on the Table of the House.

STATEMENT

(a) Industrial concerns may be floated in respect of industries covered by the schedule to the industries (Development & Regulation) Act and otherwise. Information regarding the fixed assets of individual undertakings for which licences/ letters of intent have been issued under the industries (Development & Regulation) Act is being maintained only from the year 1971. From the information available, it appears that no licence or letter of intent 'was issued during the year 1971 and up to 31-3-1972 to any company which was registered under the Companies Act, 1956 during the period 1-4-70 to 31-12-71, for a project involving fixed assets of Rs. 10 crores and above.

(b) and (c) In view of the answer given at (a) above, the question does not arise.

**बिड़ला बन्धुओं की फर्मों के संबंध
में जांच आयोग**

*104. श्रीमती लक्ष्मी कुमारी
चूड़ावत : क्या औद्योगिक विकास मंत्री यह
बताने की कृपा करेंगे कि :